

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5225
ANSWERED ON:05.09.2011
EPF CONTRIBUTION
Tagore Shri Manicka

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to include employee benefits while computing the Employees Provident Fund (EPF) contributions;
- (b) if so, the time by which the same will be implemented;
- (c) if not, the reasons therefor;
- (d) whether the Government has a proposal to wider the amount of EPFO and to the have the threshold limit for the organisations covered under the fund scheme from twenty employees at present; and
- (e) if so, the details of the decision taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) to (c): At present, the contribution paid by the employer to Employees Provident Fund @ 12% for employees' share consists of basic wages, dearness allowance and retaining allowance if any.
- (d) & (e): A proposal to reduce the threshold limit from 20 to 10 number of employees for the purpose of coverage of establishments under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 is under consideration.